

**MINUTES OF THE MEETING No. 18/11 dated 4.8.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG**

**NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-**

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1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri Saish Kumar, IA, DIPP
3. Shri P.P Srivastava Dy. IA, Deptt. of C&PC (Chem.Div)
4. Smt. Shobha, Spices Board
5. Shri S.S. Sha, Dy. DGFT

The Committee first considered minutes of the ALC Meeting No.17/11 for confirmation and confirmed and adopted the same without any change.

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| Case No A-16<br>NC No.18/11<br>Dated 4.8.10 | M/ s Hindustan Unilever Ltd, Mumbai<br>F.No.01/83/162/1237/AM10/DES-IV<br>RLA F.No.03/94/40/594/AM10 |
|---------------------------------------------|------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. A letter dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010..

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| Case No A-17<br>NC No.18/11<br>Dated 4.8.10 | M/ s Hindustan Unilever Ltd, Mumbai<br>F.No.01/83/162/1240/AM10/DES-IV<br>RLA F.No.03/94/40/595/AM10 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information

from the firm. A letter dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010..

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| Case No A-18<br>NC No.18/11<br>Dated 4.8.10 | M/ s Hindustan Unilever Ltd, Mumbai<br>F.No.01/83/162/1241/AM10/DES-IV<br>RLA F.No.03/94/40/593/AM10 |
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm. A letter dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010..

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| Case No M-139<br>NC No.18/11<br>Dated 4.8.10 | M/ s Esteem Inds. Ltd, Goa<br>F.No.01/83/50/689/AM08/DES-IV<br>RLA No.17/24/40/43/AM08<br>Lic.No.1710001704 dated 9.7.2007 |
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 3.8.2010, the Committee decided to amend the description of export item to read as under:-

| From                             | To                                                 |
|----------------------------------|----------------------------------------------------|
| Nonyl Phenol 14 moles Ethoxylate | ESTEEM-30-AN<br>(Nonyl Phenol 14 moles Ethoxylate) |

The quantity and other description mentioned in the minutes of ALC M.No. 41/83-ALC-I/2007 dated 16.1.2008 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-140<br>NC No.18/11<br>Dated 4.8.10 | M/ s Esteem Inds. Ltd, Goa<br>F.No.01/82/50/1242/AM08/DES-IV<br>RLA No.17/24/40/70/AM08<br>Lic.No.1710001771 dated 27.9.2007 |
|----------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 2.8.2010, the Committee decided to amend the description of export item to read as under:-

| From                                  | To                                                                     |
|---------------------------------------|------------------------------------------------------------------------|
| Nonyl Phenol Ethoxylate (17-18 moles) | Nonyl Phenol Ethylene Oxide<br>(Nonyl Phenol Ethoxylate (17-18 moles)) |

The quantity and other description mentioned in the minutes of ALC M.No. 37/08 dated 19.12.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-141<br>NC No.18/11<br>Dated 4.8.10 | M/ s Grauer & Weil (India ) Ltd,<br>F.No.01/83/50/410/AM10/DES-IV<br>RLA No.03/94/40/266AM10<br>Lic.No.0310527838 dated 8.7.2009 |
|----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div) vide U.O.No.Nil dated 4.8.2010, the Committee decided to amend the description of import item No.2 as under:-

| From                                   | To            |
|----------------------------------------|---------------|
| Electro Clear 2000 (Polyacrylic Resin) | Clearlac - 30 |

The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|
| Case No M-142<br>NC No.18/11<br>Dated 4.8.10 | M/ s Grauer & Weil (India ) Ltd,<br>F.No.01/83/50/423/AM10/DES-IV<br>RLA No.03/94/40/235/AM10<br>Lic.No.0310526766 dated 2.7.2007 |
|----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div) vide U.O.No.Nil dated 4.8.2010, the Committee decided to approve the amendment in the description of 2<sup>nd</sup> import item, against Export Item No.4 Solar BBIS, as under:-

| From                                   | To                                     |
|----------------------------------------|----------------------------------------|
| Benzene Sulphonile Chloride – 0.675 Kg | Benezene Sulphonyl Chloride – 0.675 Kg |

The quantity and other description mentioned in the minutes of ALC M.No. 33/83 dated 11.11.2009 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| Case No M-143<br>NC No.18/11<br>Dated 4.8.10 | M/ s Nagarjuna Agrichem Ltd, Hyderabad<br>F.No.01/83/50/306/AM08/DES-IV<br>RLA No.09/24/40/0027AM08<br>Lic.No.0910030248 dated 14.5.2007 |
|----------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div) vide U.O.No.Nil dated 4.8.2010, the Committee decided to amend the description of Export Item as under:-

| From | To |
|------|----|
|------|----|

|                                         |                     |
|-----------------------------------------|---------------------|
| Tricyclazole Technical 175% WP Solid WP | Tricyclazole 75% WP |
|-----------------------------------------|---------------------|

The quantity and other description mentioned in the minutes of ALC M.No. 25/83 dated 3.10.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-144<br>NC No.18/11<br>Dated 4.8.10 | M/ s United Phosphorus Ltd, Mumbai<br>1) F.No.01/83/50/595/AM10/DES-IV<br>RLA No.03/95/40/408AM10<br>Lic.No.0310543520 dated 30.10.2009 |
|----------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.15022/17/2005-Ch-II dated 14.7.2010, the Committee decided to approve the case as under:-

| Export Item                       | Qty. | Import Item                                                                                                                                                                                           | Qty.                                                                         |
|-----------------------------------|------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------|
| Coldinafop Propargyl<br>Technical | 1 Kg | 1. 2-Methyl 2-Chloroacetic Acid<br>2. Hydroquinone<br>3. 5-Chloro-2 3, Difluoro Pyriding<br>95% Min<br>4. Propargyl Chloride Solution<br>(65+/-2%)<br>5. Dimethyl Formamide<br>6. Potassium Hydroxide | 0.947 Kg<br>1.400 Kg<br>0.580 Kg<br><br>0.510 Kg<br><br>0.680 Kg<br>0.478 Kg |

The above norms approved in supersession of NC Meeting No.46/83-ALC/1 – 2009 dated 10.2.2010.  
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-145<br>NC No.18/11<br>Dated 4.8.10 | M/ s Kancor Ingredients Ltd, Cochin<br>F.No.01/83/162/783/AM08/DES-IV<br>RLA No.10/24/40/0118AM08<br>Lic.No.1010027426 dated 26.9.2007 |
|----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. Vide letter No.FNN/02/08 dated 9.5.2008, the Spices Board forwarded written comments to firm due to wide variation in the yield and the claim of the firm as per licence. However, vide letter No.10/24/040/00118/AM08 dated 20.4.2009 R.A has submitted copy of the application along with report of the Spices Board for necessary action to NC-IV. After discussion in the Committee on the written comments of the Spices Board where they have stated that weighted average yield comes to 32.76% whereas firm has applied at 25% yield; the Committee decided to approve the case 32.76% yield as sample testing by Spices Board as under:-

| Item of Export   | Qty     | Item of Import | Qty   |
|------------------|---------|----------------|-------|
| Nutmeg Oleoresin | 8.84 MT | Nutmeg         | 27 MT |

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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|----------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-146<br>NC No.18/11<br>Dated 4.8.10 | M/ s Bharat Starch India Ltd, (M/s English Indian Clays Ltd.)<br>1) F.No.01/83/50/389/AM10/DES-IV<br>RLA No.25/24/40/005AM10<br>Lic.No.2510002555 dated 9.7.2009<br>2) F.No.01/83/50/487/AM10/DES-IV<br>RLA F.No.25/24/40/0003/AM10<br>Lic.No.2510002550 dated 26.6.2009 |
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The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/92/2008-Ch-II/1 dated 30.7.2010, the Committee decided to approve the case as under:-

| Export Item                                                                                                                | Qty. | Import Item    | Qty.    |
|----------------------------------------------------------------------------------------------------------------------------|------|----------------|---------|
| Modified Tapioca Starch<br>(Polysol HT, Dextrid,<br>Pregelstarch) Pre Gelatinised<br>Starches, HT Drilling Starch,<br>CMS) | 1 Kg | Tapioca Starch | 1.05 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|
| Case No M-147<br>NC No.18/11<br>Dated 4.8.10 | M/ s Sud Chemie India (P) Ltd, Koch<br>F.No.01/87/50/1189/AM05/DES-IV<br>RLA No.10/24/40/54/AM05<br>Lic.No.1010018856 dated 10.12.2004 |
|----------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------|

The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No. 14010/11/2000-Ch-II dated 27.7.2010, the Committee decided to approve the case as under:-

| Export Item                                                                                                                          | Qty. | Import Item                                                     | Qty.                             |
|--------------------------------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------------|----------------------------------|
| Hydrodesulphurization/hydrotreating<br>catalyst 20-7-06 CDS containing<br>Nickel Oxide 3.3 to 4.3% MoO <sub>3</sub> 16.5<br>to 18.5% | 1 Kg | 1. Nickel<br>2. Molybdenum Trioxide<br>3. Special Grade Alumina | 0.030 Kg<br>0.168 Kg<br>0.700 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade  
New Delhi -0**

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**Para 4.7 Decision(DRAFT)**

**MEETING NUMBER** : 18/83-ALC1/2010 **MEETING DATE** : 04.08.2010

|   |                                                                                                                                                                                                                                                                                                                                            |                                  |                                            |                                        |
|---|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------|--------------------------------------------|----------------------------------------|
| 1 | <b>Case No.:</b> 344/24/87-ALC1/2007                                                                                                                                                                                                                                                                                                       | Party Name:STERLING BIOTECH LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|   | HQ File :01/87/050/00477/AM06/                                                                                                                                                                                                                                                                                                             | RLA File :34/24/040/00081/AM06/  | Lic.No/Date:3410013965<br>27.07.2005       | Defer<br>Date:01.09.2010               |
|   | <b>Decision :</b> The Committee considered the case as per agenda. The Committee noted that as per agenda generated online in this case, export/import item details are not shown completely. Therefore, it was decided to call for details from RLA. A letter was issued on 13.8.2010. Accordingly the case may be re-listed on 1.9.2010. |                                  |                                            |                                        |

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| 2 | <b>Case No.:</b> 18/49/83-ALC1/2008                                                                                                       | Party Name:KANISSHKA FLORA CHEM<br>INDIA | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Rejected</b> |
|   | HQ File :01/83/050/01334/AM09/                                                                                                            | RLA File :04/24/040/00267/AM09/          | Lic.No/Date:0410102502<br>25.02.2009       | Defer Date:                            |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency |                                          |                                            |                                        |



letter dated 1/1/2010 and reminder dated 18.2.2010.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 3 | <b>Case No.:2/11/83-ALC1/2009</b>                                                                                                                                                                                               | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00165/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00007/AM10/        | Lic.No/Date:1010033810<br>28.05.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                        |                                            |                             |

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| 4 | <b>Case No.:2/15/83-ALC1/2009</b>                                                                                                                                                                                               | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00253/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00022/AM10/       | Lic.No/Date:1010034185<br>25.06.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                       |                                            |                             |

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| 5 | <b>Case No.:63/21/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                    | Party Name:KANCOR INGREDIENTS LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00434/AM10/                                                                                                                                                                                                                                                                                                        | RLA File :10/24/040/00053/AM10/       | Lic.No/Date:1010034896<br>12.08.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda. As per application, the import quantity is shown in number, whereas the export quantity shown in MT. It was decided to seek clarification from the firm, Spices Board and RLA on this mistake in the application. Accordingly the case may be relisted on 1.9.2010 |                                       |                                            |                             |

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|---|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------|--------------------------------------------|-----------------------------|
| 6 | <b>Case No.:35/27/83-ALC1/2009</b>                                                                                                                                                                                              | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00527/AM10/                                                                                                                                                                                                  | RLA File :10/24/040/00064/AM10/        | Lic.No/Date:1010035373<br>24.09.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                        |                                            |                             |

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| 7 | <b>Case No.:38/47/83-ALC1/2009</b>                                                                                                                                                                                                                                 | Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00876/AM10/                                                                                                                                                                                                                                     | RLA File :07/24/040/00302/AM10/                            | Lic.No/Date:0710068397<br>19.11.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Steel vide letter dated 12.8.2010.. Accordingly the case may be re-listed on 1.9.2010.. |                                                            |                                            |                             |

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| 8 | <b>Case No.:21/47/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                      | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/83/050/00859/AM10/                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00462/AM10/   | Lic.No/Date:0310547279<br>25.11.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 19/5/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010. |                                   |                                            |                             |

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| 9 | <b>Case No.:3/31/85-ALC3/2009</b>                                                                                                                                                                                                                                                                                  | Party Name:PANAMA PETROCHEM LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|   | HQ File :01/85/050/00166/AM10/                                                                                                                                                                                                                                                                                     | RLA File :03/95/040/00461/AM10/  | Lic.No/Date:0310547535<br>25.11.2009       | Defer<br>Date:01.09.2010    |
|   | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA. It was also decided to call for file from NC-VI. A letter was issued on 12.8.2010. Accordingly the case may be relisted on 1.9.2010 |                                  |                                            |                             |

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| 10 | <b>Case No.:17/14/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00230/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00548/AM10/         | Lic.No/Date:0310548012<br>27.11.2009       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                         |                                            |                             |

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|--|------------------------------------|-----------------------------------|------------------------------|--------------------|
|  | <b>Case No.:18/47/83-ALC1/2009</b> | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:18/83-ALC1/2010 | <b>Status:Case</b> |
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|                                                                                                                                                                                                                                                      |                                 | 04.08.2010                                  | <b>Approved</b>      |
| HQ File :01/83/050/00856/AM10/                                                                                                                                                                                                                       | RLA File :03/95/040/00516/AM10/ | Lic.No/Date:0310549745<br>08.12.2009        | Defer Date:          |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 15022/5/2010-Ch-II dated 20.5.2010, the Committee decided to approve the case as under:- |                                 |                                             |                      |
| Export Item                                                                                                                                                                                                                                          | Qty.                            | Import Item                                 | Qty.                 |
| Propanil Technical                                                                                                                                                                                                                                   | 1 Kg                            | 1. 3,4-Dichloroaniline<br>2. Propionic Acid | 0.744 kg<br>0.355 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                 |                                             |                      |

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|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-----------------------------------|---------------------------------------------|---------------------------------|
| <b>Case No.:17/47/83-ALC1/2009</b>                                                                                                                                                                                                                   | Party Name:UNITED PHOSPHORUS LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010  | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/00855/AM10/                                                                                                                                                                                                                       | RLA File :03/95/040/00599/AM10/   | Lic.No/Date:0310550939<br>15.12.2009        | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 15022/5/2010-Ch-II dated 20.5.2010, the Committee decided to approve the case as under:- |                                   |                                             |                                 |
| Export Item                                                                                                                                                                                                                                          | Qty.                              | Import Item                                 | Qty.                            |
| Propanil Technical                                                                                                                                                                                                                                   | 1 Kg                              | 1. 3,4-Dichloroaniline<br>2. Propionic Acid | 0.744 kg<br>0.355 Kg            |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                   |                                             |                                 |

|                                                                                                                                                                                                                                                       |                                        |                                            |                                 |
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| <b>Case No.:22/2/83-ALC1/2010</b>                                                                                                                                                                                                                     | Party Name:ROHA DYE CHEM PVT. LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Approved</b> |
| HQ File :01/83/050/00022/AM11/                                                                                                                                                                                                                        | RLA File :03/95/040/00528/AM10/        | Lic.No/Date:0310551050<br>16.12.2009       | Defer Date:                     |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/17/2008-Ch-II dated 10.6.2010, the Committee decided to approve the case as under:- |                                        |                                            |                                 |

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|---------------------------------------------------------------------------------------------------------|------------------------------------------------|------|------------------------------------------------------------------------------------------------------------|----------------------------------------------------------|
| 13                                                                                                      | Export Item                                    | Qty. | Import Item                                                                                                | Qty.                                                     |
|                                                                                                         | Tartrazine (C.I.No.19140)<br>(Dye content 87%) | 1 Kg | 1. Dimethyl Acetal Succinate<br>2. Sulphanilic Acid<br>3. Sodium Nitrite<br>4. Caustic Soda<br>5. Soda Ash | 0.560 Kg<br>0.923 Kg<br>0.410 Kg<br>0.360 kg<br>0.570 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                |      |                                                                                                            |                                                          |

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| 14 | Case No.:13/41/83-ALC1/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00777/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00014/AM10/                | Lic.No/Date:0210135727<br>22.12.2009       | Defer<br>Date:01.09.2010 |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-</p> <ol style="list-style-type: none"> <li>1. Information on the %age of extraneous material in waste paper</li> <li>2. Test report from Government approved lab.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010.</p> |                                                |                                            |                          |

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| 15 | Case No.:14/41/83-ALC1/2009                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00778/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00020/AM10/                | Lic.No/Date:0210135731<br>22.12.2009       | Defer<br>Date:01.09.2010 |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-</p> <ol style="list-style-type: none"> <li>1. Information on the %age of extraneous material in waste paper</li> <li>2. Test report from Government approved lab.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010.</p> |                                                |                                            |                          |

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| 16 | <b>Case No.:15/41/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00779/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00021/AM10/                | Lic.No/Date:0210135734<br>22.12.2009       | Defer<br>Date:01.09.2010    |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-</p> <ol style="list-style-type: none"> <li>1. Information on the %age of extraneous material in waste paper</li> <li>2. Test report from Government approved lab.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010.</p> |                                                |                                            |                             |

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| 17 | <b>Case No.:16/41/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00780/AM10/                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :02/24/040/00089/AM10/                | Lic.No/Date:0210135735<br>22.12.2009       | Defer<br>Date:01.09.2010    |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-</p> <ol style="list-style-type: none"> <li>1. Information on the %age of extraneous material in waste paper</li> <li>2. Test report from Government approved lab.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010.</p> |                                                |                                            |                             |

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| 18 | <b>Case No.:21/2/83-ALC1/2010</b>                                                                                                                                                                                                                     |  | Party Name:GODREJ INDUSTRIES LTD., |             | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 |      | <b>Status :Case<br/>Approved</b> |  |
|    | HQ File :01/83/050/00021/AM11/                                                                                                                                                                                                                        |  | RLA File :03/94/040/00578/AM10/    |             | Lic.No/Date:0310554247<br>07.01.2010       |      | Defer Date:                      |  |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/62/2008-Ch-II dated 24.6.2010, the Committee decided to approve the case as under:- |  |                                    |             |                                            |      |                                  |  |
|    | Export Item                                                                                                                                                                                                                                           |  | Qty.                               | Import Item |                                            | Qty. |                                  |  |

|                                                                                                         |      |                            |          |
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| Stearic Acid                                                                                            | 1 Kg | Palm Fatty Acid Distillate | 1.100 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |      |                            |          |

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| 19 | Case No.:13/47/83-ALC1/2009                                                                                                                                                                                                                           | Party Name:CHEMINOVA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Approved |
|    | HQ File :01/83/050/00851/AM10/                                                                                                                                                                                                                        | RLA File :03/94/040/00840/AM10/    | Lic.No/Date:0310554364<br>08.01.2010       | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 15022/10/2010-Ch-II dated 12.7.2010, the Committee decided to approve the case as under:- |                                    |                                            |                         |
|    | Export Item                                                                                                                                                                                                                                           | Qty.                               | Import Item                                | Qty.                    |
|    | Metsulfuron Methyl 60% WG                                                                                                                                                                                                                             | 1 Kg                               | 1. Metsulfuron Methyl Technical 93%        | 0.658 Kg                |
|    |                                                                                                                                                                                                                                                       |                                    | 2. Morwet D 450                            | 0.070 Kg                |
|    |                                                                                                                                                                                                                                                       |                                    | 3. Morwet EFW                              | 0.050 Kg                |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                               |                                    |                                            |                         |

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| 20 | Case No.:1/2/83-ALC1/2010                                                                                                                                                                                             | Party Name:STAR BOXES INDIA PRIVATE LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Rejected |
|    | HQ File :01/83/050/00001/AM11/                                                                                                                                                                                        | RLA File :04/24/040/00244/AM10/         | Lic.No/Date:0410110731<br>08.01.2010       | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm did not reply the deficiency letter dated 20/5/2010 issued by this office. Reminder issued on 28.6.2010. |                                         |                                            |                         |
|    | RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                               |                                         |                                            |                         |

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|  | Case No.:16/2/83-ALC1/2010     | Party Name:GARGI HUTTENES ALBERTUS PVT. LTD., | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Approved |
|  | HQ File :01/83/050/00016/AM11/ | RLA File :03/94/040/00868/AM10/               | Lic.No/Date:0310555761<br>18.01.2010       | Defer Date:             |

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**Decision :** The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No. 14010/197/2005-PC-II dated 4.8.2010, the Committee decided to approve the case as under:-

| Export Item                                               | Qty. | Import Item                                 | Qty.    |
|-----------------------------------------------------------|------|---------------------------------------------|---------|
| Activator 4108 (Poly Isocyanate Resin Containing 85% MDI) | 1 Kg | 4,4 Di-Phenyl Methane Di-Isocyanate (M.D.I) | 0.85 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:20/2/83-ALC1/2010</b> | Party Name:GALAXY SURFACTANTS LTD., | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00020/AM11/    | RLA File :03/94/040/00305/AM10/     | Lic.No/Date:0310555767<br>18.01.2010       | Defer Date:                 |

**Decision :** The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2008-Ch-II dated 28.7.2010, the Committee decided to approve the case as under:-

| Export Item                                                            | Qty. | Import Item                                                | Qty.                             |
|------------------------------------------------------------------------|------|------------------------------------------------------------|----------------------------------|
| PEG 7 Glyceryl Cocoate Fatty Acid Ester of Glyceryl 7 Moles Ethoxylate | 1 Kg | 1. Glycerine<br>2. Coconut Fatty Acid<br>3. Ethylene Oxide | 0.118 Kg<br>0.359 Kg<br>0.522 Kg |

( Packing material as per packing policy)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:9/40/85-ALC3/2009</b> | Party Name:HIMADRI CHEMICALS & INDS. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
| HQ File :01/85/050/00212/AM10/    | RLA File :02/24/040/00206/AM10/           | Lic.No/Date:0210136955<br>25.01.2010       | Defer Date:01.09.2010       |

**Decision :**The Committee considered the case as per agenda. It was decided in the meeting to grant a PH to the firm after 2 weeks time. Accordingly the case may be re-listed on 1.9.2010.

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| <b>Case No.:7/2/83-ALC1/2010</b> | Party Name:STERLING AUXILIARIES PVT | Meet No/Date:18/83-ALC1/2010 | <b>Status:Case</b> |
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| 24 |                                                                                                                                                                                                                                       | LTD                             | 04.08.2010                           | Deferred                 |
|    | HQ File :01/83/050/00007/AM11/                                                                                                                                                                                                        | RLA File :03/95/040/00694/AM10/ | Lic.No/Date:0310557078<br>27.01.2010 | Defer<br>Date:01.09.2010 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                 |                                      |                          |

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| 25 | <b>Case No.:4/2/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:A L A CHEMICALS PVT. LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Deferred and Re-indexed</b> |
|    | HQ File :01/83/050/00004/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/00098/AM10/     | Lic.No/Date:0310557719<br>29.01.2010       | Defer<br>Date:04.08.2010              |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                     |                                            |                                       |

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| 26 | <b>Case No.:26/2/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                     | Party Name:HINDUSTAN UNILEVER LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00026/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :03/94/040/00864/AM10/       | Lic.No/Date:0310558554<br>04.02.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010. |                                       |                                            |                             |

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| 27 | <b>Case No.:4/47/83-ALC1/2009</b>                                                                                                                                                                                                                              | Party Name:ARON UNIVERSAL LTD   | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00842/AM10/                                                                                                                                                                                                                                 | RLA File :07/24/040/00420/AM10/ | Lic.No/Date:0710069859<br>05.02.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda. The Committee decided to ascertain from RLA concerned when the firm had taken licence on repeat basis. A letter was issued on 13.8.2010. Accordingly the case may be re-listed on 1.9.2010. |                                 |                                            |                             |

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|  | <b>Case No.:12/47/83-ALC1/2009</b> | Party Name:KUMAR ADHESIVE PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Rejected</b> |
|  | HQ File :01/83/050/00850/AM10/     | RLA File :02/24/040/00193/AM10/   | Lic.No/Date:0210137590<br>08.02.2010       | Defer Date:                 |



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| 28 | <b>Decision :</b> The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 20/5/2010 issued by this office followed by reminder dated 28.6.2010.<br><br>RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee. |  |  |  |
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| 29 | <b>Case No.:</b> 28/2/83-ALC1/2010                                                                                                                                                                                                                                                                                                      | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00028/AM11/                                                                                                                                                                                                                                                                                                          | RLA File :03/95/040/00756/AM10/   | Lic.No/Date:0310560524<br>17.02.2010       | Defer<br>Date:01.09.2010               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 30/6/2010 by Deptt. of C&PC (Chem.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010. |                                   |                                            |                                        |

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| 30 | <b>Case No.:</b> 13/2/83-ALC1/2010                                                                                                                                                                                                                                                                                                    | Party Name:HINDUSTAN UNILEVER LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00013/AM11/                                                                                                                                                                                                                                                                                                        | RLA File :03/94/040/00993/AM10/       | Lic.No/Date:0310561470<br>23.02.2010       | Defer<br>Date:01.09.2010               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 29/7/2010 by Deptt. of C&PC (PC.Div.). Reminder dated 12.8.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010. |                                       |                                            |                                        |

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| 31 | <b>Case No.:</b> 14/50/83-ALC1/2009                                                                                                                                                                                                     | Party Name:PIDILITE INDUSTRIES LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00958/AM10/                                                                                                                                                                                                          | RLA File :03/95/040/00197/AM10/        | Lic.No/Date:0310562538<br>02.03.2010       | Defer<br>Date:01.09.2010               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                        |                                            |                                        |

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| 32 | <b>Case No.:</b> 27/14/83-ALC1/2010 | Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00240/AM11/      | RLA File :03/95/040/00789/AM10/               | Lic.No/Date:0310562718<br>03.03.2010       | Defer<br>Date:01.09.2010               |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010

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| 33 | <b>Case No.:2/51/83-ALC1/2009</b>                                                                                                                                                                                                                                                                                                                 | Party Name:HALDIA PETROCHEMICALS LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00967/AM10/                                                                                                                                                                                                                                                                                                                    | RLA File :02/24/040/00237/AM10/       | Lic.No/Date:0210138844<br>04.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 1.9.2010. |                                       |                                            |                             |

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| 34 | <b>Case No.:3/51/83-ALC1/2009</b>                                                                                                                                                                                                                                            | Party Name:THOMSON PRESS INDIA LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00968/AM10/                                                                                                                                                                                                                                               | RLA File :05/24/040/00499/AM10/    | Lic.No/Date:0510259848<br>04.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 20.5.2010 issued by this office. Accordingly the case may be re-listed on 1.9.2010.. |                                    |                                            |                             |

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| 35 | <b>Case No.:21/18/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:CLARIANT CHEMICALS [INDIA] LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00301/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/01048/AM10/           | Lic.No/Date:0310563329<br>08.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                           |                                            |                             |

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|  | <b>Case No.:39/14/83-ALC1/2010</b>                                                                                                                                                                                                                     | Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00252/AM11/                                                                                                                                                                                                                         | RLA File :03/95/040/00782/AM10/              | Lic.No/Date:0310563856<br>10.03.2010       | Defer Date:                 |
|  | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/49/2009-Ch-III dated 27.7.2010, the Committee decided to approve the case as under:- |                                              |                                            |                             |

|                                                                                                         |                                                                                                                                    |      |                                                                                                                 |                      |
|---------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------|------|-----------------------------------------------------------------------------------------------------------------|----------------------|
| 36                                                                                                      | Export Item                                                                                                                        | Qty. | Import Item                                                                                                     | Qty.                 |
|                                                                                                         | <b>Optical Whitening Agent / Optima Brightening Agent / Ultra wite RN-1.</b><br>(Containing : 1,4 Bis (O-Cyanostyryl) Benzene 21%) | 1 Kg | 1. 1,4 Bis (O-Cyanostyryl) Benzene<br>2. Vinyl Pyrollidon Co-Polymer<br>(Solid content 30% in Aqueous solution) | 0.214 Kg<br>0.082 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                    |      |                                                                                                                 |                      |

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| 37 | <b>Case No.:35/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:CLARIANT CHEMICALS<br>[INDIA] LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00248/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/01065/AM10/              | Lic.No/Date:0310564085<br>11.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                              |                                            |                             |

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| 38 | <b>Case No.:26/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:CLARIANT CHEMICALS<br>[INDIA] LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00239/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/01068/AM10/              | Lic.No/Date:0310564824<br>15.03.2010       | Defer Date:01.09.2010       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                              |                                            |                             |

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| 39 | <b>Case No.:37/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:CLARIANT CHEMICALS<br>[INDIA] LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00250/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/01066/AM10/              | Lic.No/Date:0310564829<br>15.03.2010       | Defer Date:01.09.2010       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                              |                                            |                             |

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| 40 | Case No.:15/14/83-ALC1/2010                                                                                                                                                                                                                                            | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Approved |
|    | HQ File :01/83/050/00228/AM11/                                                                                                                                                                                                                                         | RLA File :03/94/040/01084/AM10/                | Lic.No/Date:0310565061<br>17.03.2010       | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/94/2004-Ch-II dated 10.12.2007, the Committee decided to approve the case on repeat basis as under:- |                                                |                                            |                         |
|    | Export Item                                                                                                                                                                                                                                                            | Qty.                                           | Import Item                                | Qty.                    |
|    | Antifoamant, Trade Name : PX 3841/MCP 106.<br><br>Containing 61% of N-Butyl Acrylate and 0.6% of Di Tertiary Butyl Peroxide                                                                                                                                            | 1 Kg                                           | As Approved by NC                          | - do -                  |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                                |                                                |                                            |                         |

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| 41 | Case No.:40/14/83-ALC1/2010                                                                                                                                                                                                                            | Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                                                   | Status:Case<br>Approved |
|    | HQ File :01/83/050/00253/AM11/                                                                                                                                                                                                                         | RLA File :03/95/040/00836/AM10/              | Lic.No/Date:0310565206<br>18.03.2010                                                                         | Defer Date:             |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/49/2009-Ch-III dated 27.7.2010, the Committee decided to approve the case as under:- |                                              |                                                                                                              |                         |
|    | Export Item                                                                                                                                                                                                                                            | Qty.                                         | Import Item                                                                                                  | Qty.                    |
|    | Optical Whitening Agent / (Optical White RS/ Ultra White SFRI)<br>(Containing : 1,4 Bis (O-Cyanostyryl) Benzene 14.7%)                                                                                                                                 | 1 Kg                                         | 1. 1,4 Bis (O-Cyanostyryl) Benzene<br>2. Vinyl Pyrollidon Co-Polymer (Solid content 30% in Aqueous solution) | 0.148 Kg<br>0.088 Kg    |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                              |                                                                                                              |                         |

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| 42 | <b>Case No.:16/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00229/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/01072/AM10/            | Lic.No/Date:0310565898<br>22.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                            |                                            |                             |

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| 43 | <b>Case No.:19/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00232/AM11/                                                                                                                                                                                                          | RLA File :03/94/040/01081/AM10/            | Lic.No/Date:0310565900<br>22.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                            |                                            |                             |

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| 44 | <b>Case No.:34/14/83-ALC1/2010</b>                                                                                                                                                                                                    | Party Name:ASHA PENN COLOR PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00247/AM11/                                                                                                                                                                                                        | RLA File :03/94/040/01095/AM10/     | Lic.No/Date:0310565988<br>23.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                     |                                            |                             |

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| 45 | <b>Case No.:36/14/83-ALC1/2010</b>                                                                                                                                                                                                    | Party Name:HP INTERNATIONAL     | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00249/AM11/                                                                                                                                                                                                        | RLA File :03/94/040/01016/AM10/ | Lic.No/Date:0310565990<br>23.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                 |                                            |                             |

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|  | <b>Case No.:24/14/83-ALC1/2010</b> | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|  | HQ File :01/83/050/00237/AM11/     | RLA File :03/94/040/01115/AM10/                | Lic.No/Date:0310566660                     | Defer                       |

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| 46                                                                                                                                                                                                                                      |  | 25.03.2010 | Date:01.09.2010 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |  |            |                 |

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| 47 | <b>Case No.:33/14/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00246/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00316/AM10/           | Lic.No/Date:0310566661<br>25.03.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                           |                                            |                             |

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| Case No.:38/14/83-ALC1/2010                                                                                                                                                                                                                          | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Approved |
| HQ File :01/83/050/00251/AM11/                                                                                                                                                                                                                       | RLA File :03/94/040/00645/AM10/           | Lic.No/Date:0310566490<br>25.03.2010       | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:- |                                           |                                            |                         |
| Export Item                                                                                                                                                                                                                                          | Qty.                                      | Import Item                                | Qty.                    |
| <b>SOLAR PPS – OH 8000</b><br>(Electroplating reaction product – Chemical Name = 1 –(2 Hydroxy-3-Sulphopropyle) Pyridinium hydroxide Inner Salt)                                                                                                     | 1 Kg                                      | 1. EPICHLOROHYDRIN<br>2. PYRIDINE          | 0.528 Kg<br>0.405 Kg    |
| <b>SOLAR PME 900</b><br>(Electroplating reacting product, Chemical Name – Ethoxylated Propargyl Alcohol)                                                                                                                                             | 1 Kg                                      | 1. PROPARGYLE ALCOHAL                      | 0.620 Kg                |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision ofNORMS COMMITTEE.                                                                                                                                               |                                           |                                            |                         |

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| 49 | <b>Case No.:</b> 41/14/83-ALC1/2010                                                                                                                                                                                                                  | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00254/AM11/                                                                                                                                                                                                                       | RLA File :03/94/040/00600/AM10/           | Lic.No/Date:0310566487<br>25.03.2010       | Defer Date:                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:- |                                           |                                            |                                        |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                                      | Import Item                                | Qty.                                   |
|    | <b>SODIUM CONDUCTING SALT</b><br>Electroplating Salt – Containing 95% Sodium Cyanide                                                                                                                                                                 | 1 Kg                                      | SODIUM CYANIDE                             | 0.950 Kg                               |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                           |                                            |                                        |

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| 50 | <b>Case No.:</b> 18/14/83-ALC1/2010                                                                                                                                                                                                      | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Deferred</b> |
|    | HQ File :01/83/050/00231/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00802/AM10/           | Lic.No/Date:0310567068<br>29.03.2010       | Defer<br>Date:01.09.2010               |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                           |                                            |                                        |

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| 51 | <b>Case No.:</b> 29/14/83-ALC1/2010                                                                                                                                                                                                                  | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:</b> Case<br><b>Approved</b> |
|    | HQ File :01/83/050/00242/AM11/                                                                                                                                                                                                                       | RLA File :03/94/040/00817/AM10/           | Lic.No/Date:0310567066<br>29.03.2010       | Defer Date:                            |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:- |                                           |                                            |                                        |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                                      | Import Item                                | Qty.                                   |
|    | <b>SODIUM CONDUCTING SALT</b>                                                                                                                                                                                                                        | 1 Kg                                      | SODIUM CYANIDE                             | 0.950 Kg                               |



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|--------------------------------------------------------|--|--|--|
| Electroplating Salt – Containing<br>95% Sodium Cyanide |  |  |  |
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:42/14/83-ALC1/2010

Party Name:GRAUER & WEIL (INDIA)  
LIMITED,

Meet No/Date:18/83-ALC1/2010  
04.08.2010

Status:Case  
Approved

HQ File :01/83/050/00255/AM11/

RLA File :03/94/040/00653/AM10/

Lic.No/Date:0310567069  
29.03.2010

Defer Date:

**Decision :** The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:-

| Export Item                                                                                                                   | Qty.   | Import Item                                              | Qty.                             |
|-------------------------------------------------------------------------------------------------------------------------------|--------|----------------------------------------------------------|----------------------------------|
| <b>SODIUM CONDUCTING SALT</b><br>(Electroplating Salt – Containing 95% Sodium Cyanide)                                        | 1 Kg   | SODIUM CYANIDE (POWDER)                                  | 0.950 Kg                         |
| <b>NICKEL ADDITIVE 220</b><br>(Electroplating Additive - Containing 15% Allylchloride & 14% Epichlorohydrin & 23% Sachharine) | 1 Ltr. | 1. Allyl Chloride<br>2. Epichlorohydrin<br>3. Saccharine | 0.150 kg<br>0.140 Kg<br>0.230 kg |
| <b>SOLAR BEO 252</b><br>(Electroplating Reaction product– Chemical Name – Ethoxylate 2 Butyne 1,4 Diol)                       | 1 Kg   | Butynediol                                               | 1.080 Kg                         |
| <b>SOLAR BA 77</b><br>(Electroplating Reaction Product – Chemical Name – 3 Butyne 2 one 4-Phenyl)                             | 1 Kg   | Orthochloro Benzal Dehyde                                | 0.700 Kg                         |
| <b>CHROME CA SALT</b><br>Electroplating Salt – Containing 99% Chromic Acid)                                                   | 1 Kg   | Chromic Acid                                             | 0.990 Kg                         |



RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 53 | <b>Case No.:5/2/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                               | Party Name: PANAMA PETROCHEM LTD. | Meet No/Date: 18/83-ALC1/2010<br>04.08.2010 | <b>Status: Case Deferred</b> |
|    | HQ File :01/83/050/00005/AM11/                                                                                                                                                                                                                                                                                                                 | RLA File :03/95/040/00758/AM10/   | Lic.No/Date: 0310567631<br>31.03.2010       | Defer Date: 01.09.2010       |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 24/6/2010 by Deptt. of C&PC (PC.Div.) followed by reminder dated 13.8.10 issued by this office. Accordingly the case may be re-listed on 1.9.2010. |                                   |                                             |                              |

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| 54 | <b>Case No.:20/14/83-ALC1/2010</b>                                                                                                                                                                                                                     | Party Name: CHEMOCID IMPEX PVT. LTD., | Meet No/Date: 18/83-ALC1/2010<br>04.08.2010                                                                                         | <b>Status: Case Approved</b>                             |
|    | HQ File :01/83/050/00233/AM11/                                                                                                                                                                                                                         | RLA File :03/94/040/01120/AM10/       | Lic.No/Date: 0310567642<br>31.03.2010                                                                                               | Defer Date:                                              |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No. 14010/48/2006-Ch-II dated 29.7.2010, the Committee decided to approve the case as under:- |                                       |                                                                                                                                     |                                                          |
|    | Export Item                                                                                                                                                                                                                                            | Qty.                                  | Import Item                                                                                                                         | Qty.                                                     |
|    | Solvent Blue G Liquid                                                                                                                                                                                                                                  | 1 Kg                                  | 1. Quinizarine<br>2. Mono N-Octyl Amine<br>3. Mono-N-Hexyl Amine<br>4. Mono-2-Ethyl Hexyl Amine<br>5. Aromatic solvent (High Flash) | 0.437 Kg<br>0.175 Kg<br>0.138 Kg<br>0.175 Kg<br>0.397 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                       |                                                                                                                                     |                                                          |

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|  | <b>Case No.:22/14/83-ALC1/2010</b> | Party Name: GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date: 18/83-ALC1/2010<br>04.08.2010 | <b>Status: Case Approved</b> |
|  | HQ File :01/83/050/00235/AM11/     | RLA File :03/94/040/00285/AM10/            | Lic.No/Date: 0310567546<br>31.03.2010       | Defer Date:                  |

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**Decision :** The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:-

| Export Item                                                                     | Qty. | Import Item  | Qty.     |
|---------------------------------------------------------------------------------|------|--------------|----------|
| <b>CHROME CA SALT</b><br>(Electroplating Salt –<br>Containing 99% Chromic Acid) | 1 Kg | Chromic Acid | 0.990 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| <b>Case No.:23/14/83-ALC1/2010</b>                                                                                                                                                                                                     | Party Name:GRAUER & WEIL (INDIA) LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
| HQ File :01/83/050/00236/AM11/                                                                                                                                                                                                         | RLA File :03/94/040/00284/AM10/           | Lic.No/Date:0310567542<br>31.03.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010 |                                           |                                            |                             |

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| <b>Case No.:19/18/83-ALC1/2010</b>                                                                                                                                                                                                                 | Party Name:GANGA RASAYANIE P. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Approved</b> |
| HQ File :01/83/050/00299/AM11/                                                                                                                                                                                                                     | RLA File :03/94/040/01127/AM10/    | Lic.No/Date:0310567677<br>31.03.2010       | Defer Date:                 |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No. 46011/11/2010-PC-II dated 4.8.2010, the Committee decided to approve the case as under:- |                                    |                                            |                             |
| Export Item                                                                                                                                                                                                                                        | Qty.                               | Import Item                                | Qty.                        |
| Aromatic Solvent (Garasol 200)                                                                                                                                                                                                                     | 1 Kg                               | Heavy Aromatic                             | 1.05 Kg                     |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                            |                                    |                                            |                             |

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| <b>Case No.:11/2/83-ALC1/2010</b> | Party Name:VIVIMED LABS LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
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| 58                                                                                                                                                                                                                                     | HQ File :01/83/050/00011/AM11/ | RLA File :09/24/040/00508/AM10/ | Lic.No/Date:0910041510<br>01.04.2010 | Defer<br>Date:01.09.2010 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010 |                                |                                 |                                      |                          |

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| 59                                                                                                                                                                                                                                       | <b>Case No.:22/18/83-ALC1/2010</b> | Party Name:RATHI DYE CHEM PVT.LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00302/AM11/     | RLA File :31/24/040/00255/AM10/   | Lic.No/Date:3110042742<br>01.04.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                    |                                   |                                            |                             |

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| 60                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:32/2/83-ALC1/2010</b> | Party Name:CENTURY TEXTILES AND INDUSTRIES LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File :01/83/050/00032/AM11/    | RLA File :02/24/040/00235/AM10/                | Lic.No/Date:0210140502<br>05.04.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda. On the basis of verbal comments offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-<br><br>1. Information on the %age of extraneous material in waste paper<br>2. Test report from Government approved lab.<br><br>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010. |                                   |                                                |                                            |                             |

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| 61                                                                                                                                                                                                                              | <b>Case No.:33/2/83-ALC1/2010</b> | Party Name:JUPITER LEYS PRIVATE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                 | HQ File :01/83/050/00033/AM11/    | RLA File :10/24/040/00112/AM10/         | Lic.No/Date:1010038081<br>06.04.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                   |                                         |                                            |                             |

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|  | <b>Case No.:34/2/83-ALC1/2010</b> | Party Name:PANAMA PETROCHEM LTD. | Meet No/Date:18/83-ALC1/2010 | <b>Status:Case</b> |
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| 62 |                                                                                                                                                                                                                                                     |                                 | 04.08.2010                           | <b>Deferred</b>          |
|    | HQ File :01/83/050/00034/AM11/                                                                                                                                                                                                                      | RLA File :03/95/040/00764/AM10/ | Lic.No/Date:0310568124<br>06.04.2010 | Defer<br>Date:01.09.2010 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and noted that reply from the firm has been received and defer consideration of the case for four weeks for want of comments.. Accordingly the case may be re-listed on 1.9.2010. |                                 |                                      |                          |

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| 63 | <b>Case No.:32/14/83-ALC1/2010</b>                                                                                                                                                                                                      | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00245/AM11/                                                                                                                                                                                                          | RLA File :03/95/040/00871/AM10/         | Lic.No/Date:0310568127<br>06.04.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                         |                                            |                             |

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| 64 | <b>Case No.:31/14/83-ALC1/2010</b>                                                                                                                                                                              | Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                   | <b>Status:Case Approved</b> |
|    | HQ File :01/83/050/00244/AM11/                                                                                                                                                                                  | RLA File :03/95/040/00012/AM11/                     | Lic.No/Date:0310569040<br>12.04.2010                                         | Defer Date:                 |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of DIPP forwarded vide their U.O. No. Nil dated 4.8.2010, the Committee decided to approve the case as under:- |                                                     |                                                                              |                             |
|    | Export Item                                                                                                                                                                                                     | Qty.                                                | Import Item                                                                  | Qty.                        |
|    | Natural Transparent/Translucent Tracing paper Sheets with one side not exceeding 21 cms and the other side not exceeding 29.7 cms, in the unfolded state, GSM 82+/-10%                                          | 1 Kg                                                | Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 82+/-10% | 1.05 Kg                     |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                         |                                                     |                                                                              |                             |

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| <b>Case No.:21/14/83-ALC1/2010</b> | Party Name:GEM AROMATICS PVT.LTD. | Meet No/Date:18/83-ALC1/2010 | <b>Status:Case</b> |
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| 65 |                                                                                                                                                                                                                                          |                                 | 04.08.2010                           | Deferred                 |
|    | HQ File :01/83/050/00234/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00054/AM11/ | Lic.No/Date:0310569667<br>16.04.2010 | Defer<br>Date:01.09.2010 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                 |                                      |                          |

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| 66 | <b>Case No.:25/14/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | Party Name:GLASSTECH INDUSTRIES<br>(INDIA)PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00238/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | RLA File :03/94/040/00052/AM11/                    | Lic.No/Date:0310570207<br>20.04.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda. On the basis of written comments vide U.O.No.7/143/09-TSW/ dated 3.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:- <ol style="list-style-type: none"> <li>1. To indicate separately quantity of toughened, heat strengthened, double glazed, laminated glass to be exported</li> <li>2. To indicate thickness and type of glasses to be exported like reflective green Toughened/Heat Strengthened/double Glazed/Laminated glass in the export items.</li> <li>3. Justification wastage of glass at each stage of manufacturing, indicating cutting wastage along with commercial value and wastage so generated.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010.</p> |                                                    |                                            |                                 |

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| 67 | <b>Case No.:18/18/83-ALC1/2010</b>                                                                                                                                                                                                                   | Party Name:EXCEL CROP CARE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                                               | <b>Status:Case<br/>Approved</b>              |
|    | HQ File :01/83/050/00298/AM11/                                                                                                                                                                                                                       | RLA File :03/94/040/00037/AM11/    | Lic.No/Date:0310571224<br>26.04.2010                                                                     | Defer Date:                                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 15022/4/2008-Ch-II dated 25.6.2009, the Committee decided to approve the case as under:- |                                    |                                                                                                          |                                              |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                               | Import Item                                                                                              | Qty.                                         |
|    | Profenophos 50 EC<br>(Profenophos 50% EC)                                                                                                                                                                                                            | 1 Litre                            | 1. 4-Bromo, 2-Chloro Phenol<br>2. Diethyl Thiophosphoryl Chloride<br>3. N-Propyl Bromide<br>4. Emulsifer | 0.388 Kg<br>0.326 Kg<br>0.212 Kg<br>0.176 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 68 | <b>Case No.:28/14/83-ALC1/2010</b>                                                                                                                                                                                                                     | Party Name:MIHIR CHEMICAL INDUSTRIES<br>PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                                                          | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00241/AM11/                                                                                                                                                                                                                         | RLA File :03/95/040/00048/AM11/                 | Lic.No/Date:0310571821<br>28.04.2010                                                                                | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/49/2009-Ch-III dated 27.7.2010, the Committee decided to approve the case as under:- |                                                 |                                                                                                                     |                                 |
|    | Export Item                                                                                                                                                                                                                                            | Qty.                                            | Import Item                                                                                                         | Qty.                            |
|    | <b>Optical Whitening Agent /<br/>Optima Brightening Agent /<br/>Ultra wite RN-1.</b><br>(Containing : 1,4 Bis (O-<br>Cyanostyryl) Benzene 21%)                                                                                                         | 1 Kg                                            | 1. 1,4 Bis (O-Cyanostyryl) Benzene<br>2. Vinyl Pyrrolidone Co-Polymer<br>(Solid content 30% in Aqueous<br>solution) | 0.214 Kg<br>0.082 Kg            |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                                |                                                 |                                                                                                                     |                                 |

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| 69 | <b>Case No.:1/6/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES<br>LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00085/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00001/AM11/           | Lic.No/Date:1010038404<br>29.04.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                           |                                            |                                 |

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| 70 | <b>Case No.:6/6/83-ALC1/2010</b>                                                                                                         | Party Name:VIVIMED LABS LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00090/AM11/                                                                                                           | RLA File :09/24/040/00034/AM11/ | Lic.No/Date:0910041860<br>03.05.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want |                                 |                                            |                                 |

of hard copy of application from firm and RLA. The Committee, decided to call for a copy of application alongwith technical details from the firm/RLA. Accordingly the case may be relisted on 1.9.2010.

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| 71 | <b>Case No.:7/6/83-ALC1/2010</b>                                                                                                                                                                                                | Party Name:SYNTHITE INDUSTRIES LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00091/AM11/                                                                                                                                                                                                  | RLA File :10/24/040/00003/AM11/        | Lic.No/Date:1010038448<br>04.05.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 1.9.2010. |                                        |                                            |                             |

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| 72 | <b>Case No.:30/14/83-ALC1/2010</b>                                                                                                                                                                                                    | Party Name:SARAF CHEMICALS LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00243/AM11/                                                                                                                                                                                                        | RLA File :03/95/040/00087/AM11/ | Lic.No/Date:0310572942<br>06.05.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                 |                                            |                             |

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| 73 | <b>Case No.:20/18/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00300/AM11/                                                                                                                                                                                                           | RLA File :05/23/040/00030/AM11/                              | Lic.No/Date:0510263806<br>06.05.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                                              |                                            |                             |

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|  | <b>Case No.:16/18/83-ALC1/2010</b>                                                                                                                                                                                                                      | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Approved</b> |
|  | HQ File :01/83/050/00296/AM11/                                                                                                                                                                                                                          | RLA File :03/95/040/00121/AM11/   | Lic.No/Date:0310574626<br>17.05.2010       | Defer Date:                 |
|  | <b>Decision : :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC (Chem Div.) forwarded vide their U.O. No. 15022/20/2008-Ch-II dated 2.6.2009, the Committee decided to approve the case as under:- |                                   |                                            |                             |



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| 74                                                                                                      | Export Item                                                   | Qty.    | Import Item                                                                                                                                                                | Qty.                                                     |
|                                                                                                         | Thiamethoxam 14.10% +<br>Lambda Cyhalothrin 10.6%<br>(W/V) SC | 1 Litre | 1. Thiomethoxam Technical (100%)<br>2. Karate Zeon 250CS (22.8%<br>W/V)<br>3. Reax 825E (Sodium<br>Lignosulfonate ethoxylated)<br>4. Rhodopol 23 (Hetero<br>Poysaccharide) | 0.145 Kg<br><br>0.480 Kg<br><br>0.013 Kg<br><br>0.002 Kg |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                               |         |                                                                                                                                                                            |                                                          |

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| 75                                                                                                                                                                                                                                                  | Case No.:15/18/83-ALC1/2010    | Party Name:KLJ POLYMERS & CHEMICALS LTD., | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                            | Status:Case<br>Approved |
|                                                                                                                                                                                                                                                     | HQ File :01/83/050/00295/AM11/ | RLA File :05/23/040/00033/AM11/           | Lic.No/Date:0510264486<br>18.05.2010                                  | Defer Date:             |
| <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(PC Div.) forwarded vide their U.O. No. 46011/97/2009-PC-II dated 20.7.2010, the Committee decided to approve the case as under:- |                                |                                           |                                                                       |                         |
|                                                                                                                                                                                                                                                     | Export Item                    | Qty.                                      | Import Item                                                           | Qty.                    |
|                                                                                                                                                                                                                                                     | Formulated Additive Parafin    | 1 Kg                                      | 1. C10 Plus Linear Alpha Olifines<br>2. C20 Plus Liner Alpha Olifines | 0.6825 Kg<br>0.3675 Kg  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                             |                                |                                           |                                                                       |                         |

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| 76                                                                                                                                                                                                                                       | Case No.:17/18/83-ALC1/2010    | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00297/AM11/ | RLA File :03/95/040/00129/AM11/   | Lic.No/Date:0310574957<br>18.05.2010       | Defer<br>Date:01.09.2010 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                |                                   |                                            |                          |



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| 77 | Case No.:13/18/83-ALC1/2010                                                                                                                                                                                                                          | Party Name:SYNGENTA INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                                         | Status:Case<br>Approved                      |
|    | HQ File :01/83/050/00293/AM11/                                                                                                                                                                                                                       | RLA File :03/95/040/00158/AM11/   | Lic.No/Date:0310576126<br>26.05.2010                                                               | Defer Date:                                  |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 15022/2/2010-Ch-II dated 21.5.2010, the Committee decided to approve the case as under:- |                                   |                                                                                                    |                                              |
|    | Export Item                                                                                                                                                                                                                                          | Qty.                              | Import Item                                                                                        | Qty.                                         |
|    | Pretilachlor 50% EC (Rifit 500 EC)                                                                                                                                                                                                                   | 1 Litre                           | 1. 2,6 Diethyl Aniline<br>2. Propoxy Ethyl Chloride<br>3. Chloro Acetyl Chloride<br>4. Solvent C-9 | 0.272 Kg<br>0.239 Kg<br>0.191 Kg<br>0.362 Kg |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                              |                                   |                                                                                                    |                                              |

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| 78 | Case No.:1/10/83-ALC1/2010                                                                                                                                                                                                               | Party Name:MULDER (INDIA) PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00131/AM11/                                                                                                                                                                                                           | RLA File :07/24/040/00050/AM11/   | Lic.No/Date:0710071828<br>28.05.2010       | Defer<br>Date:01.09.2010 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                   |                                            |                          |

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| 79 | Case No.:2/10/83-ALC1/2010                                                                                                                                                                                                              | Party Name:SOVEREIGN CHEMICALS & COSMETICS | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00132/AM11/                                                                                                                                                                                                          | RLA File :03/95/040/00151/AM11/            | Lic.No/Date:0310576556<br>31.05.2010       | Defer<br>Date:01.09.2010 |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 1.9.2010. |                                            |                                            |                          |

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| 80 | Case No.:14/18/83-ALC1/2010    | Party Name:RALLIS INDIA LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | Status:Case<br>Deferred  |
|    | HQ File :01/83/050/00294/AM11/ | RLA File :03/95/040/00131/AM11/ | Lic.No/Date:0310576660<br>01.06.2010       | Defer<br>Date:01.09.2010 |

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010

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| 81 | <b>Case No.:10/18/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00290/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00172/AM11/          | Lic.No/Date:0310577100<br>02.06.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                          |                                            |                             |

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| 82 | <b>Case No.:11/18/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:SMI COATED PRODUCTS PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00291/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00173/AM11/          | Lic.No/Date:0310577101<br>02.06.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                          |                                            |                             |

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| 83 | <b>Case No.:3/14/83-ALC1/2010</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:EURO DECOR PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00216/AM11/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :03/94/040/00256/AM11/ | Lic.No/Date:0310580282<br>23.06.2010       | Defer<br>Date:01.09.2010    |
|    | <p><b>Decision :</b>The Committee considered the case as per agenda. On the basis of written comments dt. 4.8.2010 offered by the representative of DIPP the Committee decided to call for the following information from the firm as under:-</p> <ol style="list-style-type: none"> <li>1) Technical specification of exports and its end use</li> <li>2) Technical specification of raw veneer whether it is decorative or commercial</li> <li>3) The species of wood of the raw veneer</li> <li>4) Wastage at each stage of manufacture</li> <li>5) Function of import item No.3 to 6 in the manufacturing process</li> <li>6) Exact name of import item no.5 &amp; 6 since there are commercial name</li> <li>7) Production and consumption data for last 2 years duly certified by Central Excise for the item of export under reference.</li> </ol> <p>Accordingly the case may be re-listed on 1.9.2010. Letter issued on 12.8.2010.</p> |                                 |                                            |                             |

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| 84 | <b>Case No.:1/14/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ARIES DYE CHEM INDUSTRIES, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00214/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00089/AM11/       | Lic.No/Date:0810089957<br>24.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                       |                                            |                                 |

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| 85 | <b>Case No.:2/14/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:AURAMINE DYESTUFF PVT.<br>LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00215/AM11/                                                                                                                                                                                                           | RLA File :08/24/040/00092/AM11/           | Lic.No/Date:0810089963<br>24.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                           |                                            |                                 |

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| 86 | <b>Case No.:4/14/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:PRABHU POLY COLOR<br>PRIVATE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00217/AM11/                                                                                                                                                                                                           | RLA File :04/24/040/00067/AM11/                 | Lic.No/Date:0410114988<br>25.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                                 |                                            |                                 |

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| 87 | <b>Case No.:5/14/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SRI CHEMICALS        | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00218/AM11/                                                                                                                                                                                                           | RLA File :04/24/040/00073/AM11/ | Lic.No/Date:0410114990<br>25.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                 |                                            |                                 |

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|  | <b>Case No.:6/14/83-ALC1/2010</b> | Party Name:TARA MERCANTILE PRIVATE<br>LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Approved</b> |
|  | HQ File :01/83/050/00219/AM11/    | RLA File :05/24/040/00035/AM11/               | Lic.No/Date:0510266975                     | Defer Date:                     |

**Decision :** The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No.14010/30/2009-Ch-II dated 5.4.2009 on repeat basis as under:-

| Export Item                                        | Qty. | Import Item                                     | Qty.     |
|----------------------------------------------------|------|-------------------------------------------------|----------|
| Chlorinated Paraffin (Chlorine Content 40% to 45%) | 1 Kg | 1. Paraffin (C <sub>10</sub> -C <sub>20</sub> ) | 0.595 Kg |
|                                                    |      | 2. Chlorine                                     | 0.840 Kg |
|                                                    |      | 3. Tin Stabilizer                               | 0.010 kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Case No.:**7/14/83-ALC1/2010

Party Name:UNITED PHOSPHORUS LTD.

Meet No/Date:18/83-ALC1/2010  
04.08.2010

**Status:**Case  
Deferred

HQ File :01/83/050/00220/AM11/

RLA File :03/95/040/00116/AM11/

Lic.No/Date:0310580701  
25.06.2010

Defer  
Date:01.09.2010

**Decision :**The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010

**Case No.:**8/14/83-ALC1/2010

Party Name:GRAUER & WEIL (INDIA)  
LIMITED,

Meet No/Date:18/83-ALC1/2010  
04.08.2010

**Status:**Case  
approved

HQ File :01/83/050/00221/AM11/

RLA File :03/94/040/00185/AM11/

Lic.No/Date:0310580749  
25.06.2010

Defer  
Date:01.09.2010

**Decision** The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/63/2009-Ch-II dated 2.8.2010, the Committee decided to approve the case as under:-

| Export Item                                                                          | Qty. | Import Item    | Qty.     |
|--------------------------------------------------------------------------------------|------|----------------|----------|
| <b>SODIUM CONDUCTING SALT</b><br>Electroplating Salt – Containing 95% Sodium Cyanide | 1 Kg | SODIUM CYANIDE | 0.950 Kg |

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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| 91 | <b>Case No.:9/14/83-ALC1/2010</b>                                                                                                                                                                                                                     | Party Name:ROSSARI BIOTECH LTD  | Meet No/Date:18/83-ALC1/2010<br>04.08.2010                                      | <b>Status:Case<br/>Approved</b> |
|    | HQ File :01/83/050/00222/AM11/                                                                                                                                                                                                                        | RLA File :03/95/040/00241/AM11/ | Lic.No/Date:0310580848<br>28.06.2010                                            | Defer Date:                     |
|    | <b>Decision :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/32/2007-Ch-II dated 30.7.2010, the Committee decided to approve the case as under:- |                                 |                                                                                 |                                 |
|    | Export Item                                                                                                                                                                                                                                           | Qty.                            | Import Item                                                                     | Qty.                            |
|    | Textile Auxiliaries: Greenpol DT-15/DT-15 Extra / DT-15 Ultra Containing 40% of Surfactant/Emulsifier                                                                                                                                                 | 1 Kg                            | Surfactant / Emulsifier (Fatty Alcohol Ethoxylate/Tri Decyl Alcohol Ethoxylate) | 0.400 Kg                        |
|    | RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.                                                                                                                                               |                                 |                                                                                 |                                 |

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| 92 | <b>Case No.:10/14/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:N.R. AGARWAL INDUSTRIES LTD., | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00223/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00245/AM11/          | Lic.No/Date:0310580874<br>28.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                          |                                            |                                 |

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| 93 | <b>Case No.:11/14/83-ALC1/2010</b>                                                                                                                                                                                                       | Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
|    | HQ File :01/83/050/00224/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00289/AM11/                       | Lic.No/Date:0310580973<br>28.06.2010       | Defer<br>Date:01.09.2010        |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                                       |                                            |                                 |

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|  | <b>Case No.:12/14/83-ALC1/2010</b> | Party Name:AURAMINE DYESTUFF PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case<br/>Deferred</b> |
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| 94                                                                                                                                                                                                                                       | HQ File :01/83/050/00225/AM11/ | RLA File :08/24/040/00098/AM11/ | Lic.No/Date:0810090129<br>29.06.2010 | Defer<br>Date:01.09.2010 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                |                                 |                                      |                          |

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| 95                                                                                                                                                                                                                                       | <b>Case No.:13/14/83-ALC1/2010</b> | Party Name:STERLING AUXILIARIES PVT LTD | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00226/AM11/     | RLA File :03/95/040/00251/AM11/         | Lic.No/Date:0310581079<br>29.06.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                    |                                         |                                            |                             |

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| 96                                                                                                                                                                                                                                       | <b>Case No.:14/14/83-ALC1/2010</b> | Party Name:COLOURTEX INDUSTRIES PVT. LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00227/AM11/     | RLA File :03/94/040/00234/AM11/           | Lic.No/Date:0310581189<br>29.06.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                    |                                           |                                            |                             |

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| 97                                                                                                                                                                                                                                       | <b>Case No.:2/18/83-ALC1/2010</b> | Party Name:ROHA DYE CHEM PVT. LIMITED, | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00282/AM11/    | RLA File :03/95/040/00280/AM11/        | Lic.No/Date:0310583573<br>14.07.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                   |                                        |                                            |                             |

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| 98                                                                                                                                                                                                                                       | <b>Case No.:3/18/83-ALC1/2010</b> | Party Name:RELIANCE INDUSTRIES LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|                                                                                                                                                                                                                                          | HQ File :01/83/050/00283/AM11/    | RLA File :03/95/040/00170/AM11/     | Lic.No/Date:0310583580<br>14.07.2010       | Defer<br>Date:01.09.2010    |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                   |                                     |                                            |                             |

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| 99 | <b>Case No.:1/18/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|    | HQ File :01/83/050/00281/AM11/                                                                                                                                                                                                           | RLA File :02/24/040/00064/AM11/                   | Lic.No/Date:0210145333<br>19.07.2010       | Defer<br>Date:01.09.2010    |
|    | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                                   |                                            |                             |

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| 100 | <b>Case No.:6/18/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00286/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00306/AM11/            | Lic.No/Date:0310584074<br>19.07.2010       | Defer<br>Date:01.09.2010    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                            |                                            |                             |

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| 101 | <b>Case No.:7/18/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:MAKWELL PLASTISIZERS PVT. LTD., | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00287/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00242/AM11/            | Lic.No/Date:0310584211<br>20.07.2010       | Defer<br>Date:01.09.2010    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                            |                                            |                             |

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| 102 | <b>Case No.:8/18/83-ALC1/2010</b>                                                                                                                                                                                                        | Party Name:ARTEK SURFIN CHEMICALS LIMITED. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00288/AM11/                                                                                                                                                                                                           | RLA File :03/94/040/00345/AM11/            | Lic.No/Date:0310584321<br>20.07.2010       | Defer<br>Date:01.09.2010    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                            |                                            |                             |

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| 103 | <b>Case No.:4/18/83-ALC1/2010</b> | Party Name:PLANT LIPIDS PRIVATE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00284/AM11/    | RLA File :10/24/040/00027/AM11/         | Lic.No/Date:1010039514                     | Defer                       |



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| 103                                                                                                                                                                                                                                      |  |  | 21.07.2010 | Date:01.09.2010 |
| <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |  |  |            |                 |

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| 104                                                                                                     | Case No.:5/18/83-ALC1/2010                                                                                                                                                                                                                              |  | Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED. |                               | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 |          | Status:Case<br>Approved |  |
|                                                                                                         | HQ File :01/83/050/00285/AM11/                                                                                                                                                                                                                          |  | RLA File :31/24/040/00059/AM11/                  |                               | Lic.No/Date:3110044052<br>22.07.2010       |          | Defer Date:             |  |
|                                                                                                         | <b>Decision : :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/55/2010-Ch-II dated 10.6.2010, the Committee decided to approve the case as under:- |  |                                                  |                               |                                            |          |                         |  |
|                                                                                                         | Export Item                                                                                                                                                                                                                                             |  | Qty.                                             | Import Item                   |                                            | Qty.     |                         |  |
|                                                                                                         | Di-Isobutyl aluminium hydride<br>25% in Toluene                                                                                                                                                                                                         |  | 1 Kg                                             | Di-Isobutyl aluminium hydride |                                            | 0.250 kg |                         |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                         |  |                                                  |                               |                                            |          |                         |  |

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| 105 | <b>Case No.:9/18/83-ALC1/2010</b>                                                                                                                                                                                                        |  | Party Name:TEMPLE PACKAGING PRIVATE LIMITED | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00289/AM11/                                                                                                                                                                                                           |  | RLA File :03/95/040/00260/AM11/             | Lic.No/Date:0310584676<br>22.07.2010       | Defer<br>Date:01.09.2010    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |  |                                             |                                            |                             |

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| 106 | <b>Case No.:23/18/83-ALC1/2010</b>                                                                                                                                                                                                       |  | Party Name:SILVER OAK LABORATORIES PVT.LTD. | Meet No/Date:18/83-ALC1/2010<br>04.08.2010 | <b>Status:Case Deferred</b> |
|     | HQ File :01/83/050/00303/AM11/                                                                                                                                                                                                           |  | RLA File :05/24/040/00153/AM11/             | Lic.No/Date:0510268835<br>22.07.2010       | Defer<br>Date:01.09.2010    |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |  |                                             |                                            |                             |

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|  | <b>Case No.:12/18/83-ALC1/2010</b> |  | Party Name:LAFFANS PETROCHEMICALS | Meet No/Date:18/83-ALC1/2010 | <b>Status:Case</b> |
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| 107 |                                                                                                                                                                                                                                          | LTD.,                           | 04.08.2010                           | Deferred                 |
|     | HQ File :01/83/050/00292/AM11/                                                                                                                                                                                                           | RLA File :03/95/040/00761/AM10/ | Lic.No/Date:0310584816<br>23.07.2010 | Defer<br>Date:01.09.2010 |
|     | <b>Decision :</b> The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 1.9.2010 |                                 |                                      |                          |

|                                                                                                         |                                                                                                                                                                                                                                                         |  |                                                |                   |                                         |        |                      |  |
|---------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--|------------------------------------------------|-------------------|-----------------------------------------|--------|----------------------|--|
| 108                                                                                                     | Case No.:24/18/83-ALC1/2010                                                                                                                                                                                                                             |  | Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD. |                   | Meet No/Date:18/83-ALC1/2010 04.08.2010 |        | Status:Case Approved |  |
|                                                                                                         | HQ File :01/83/050/00304/AM11/                                                                                                                                                                                                                          |  | RLA File :03/94/040/00329/AM11/                |                   | Lic.No/Date:0310584870 23.07.2010       |        | Defer Date:          |  |
|                                                                                                         | <b>Decision : :</b> The Committee considered the case as per agenda. As per written recommendation of Deptt. of C&PC(Chem Div.) forwarded vide their U.O. No. 14010/50/2006-Ch-II dated 2.12.2009, the Committee decided to approve the case as under:- |  |                                                |                   |                                         |        |                      |  |
|                                                                                                         | Export Item                                                                                                                                                                                                                                             |  | Qty.                                           | Import Item       |                                         | Qty.   |                      |  |
|                                                                                                         | Lubricity Improver Trade Name – SR 2008 Containing 80% Oleic Acid<br><br>20% Aromatic Solvent (C <sub>10</sub> -C <sub>20</sub> )                                                                                                                       |  | 1 Kg                                           | As Approved by NC |                                         | - do - |                      |  |
| RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE. |                                                                                                                                                                                                                                                         |  |                                                |                   |                                         |        |                      |  |

Date:18.08.2010  
Place:New Delhi

G. SARAVANAN  
Foreign Trade Development Officer

